

02.5.2000 Hon. Mr. Justice Neelam Sanjiva Reddy, VC
Hon. Mr. S. Biswas, A.M.

Heard Counsel for the appellant. The appellant has been agitating for his promotion for a long time. It is seen from the record and submission of the learned Counsel for the appellant that the appellant's representation dated 15.12.99 is still pending with the respondent no. 2 and it has not yet been disposed of. The learned Counsel requests for a direction to the respondent no. 2 to consider his representation and dispose of it on merits.

In view of the above submission the OA is disposed of at the admission stage directing the respondent no. 2 to dispose of the said representation dated 15.12.99 pending with him after due consideration on merits within 30 days from the date of receipt of this order.

S. Biswas
A.M.

VC

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